# AND URBAN DEVELOPMENT (SHRI B. S. MURTHY) : (a) There is only one Central Food Laboratory established under the Prevention of Food Adulteration Act, 1954, which is located at Calcutta. Necessary information regarding samples from Delhi analysed at the Central Food Laboratory, Calcutta, is given below:—

1967	Year		No. of samples analysed	No. of samples found adulterated
			168	104
1968			130	64

(b) The number of persons convicted during 1967 was 433 and during 1968 was 390.

(c) The provisions of the Prevention of Food Adulteration Act have been made more stringent.

The following steps have also been taken for prevention of food adulteration in Delhi:

- (1) The Delhi Municipal Corporation has employed 8 wholetime Food Inspectors to lift samples under the Prevention of Food Adulteration Act. Besides, all Sanitary Inspectors in Delhi have been delegated the powers to act as Food Inspectors under the Act.
- (2) The Delhi Municipal Corporation have designated one Assistant Health Officer specially for implementation and co-ordination of prevention of food adulteration activities in Delhi. All Deputy Health Officers, Assistant Health Officers and Chief Sanitary Inspectors of Municipal Corporation of Delhi, are empowered to exercise the powers of of Food Inspectors.
- (3) One Municipal Prosecutor assisted by Assistant Municipal Prosecutor has been engaged exclusively by the Delhi Municipal Corporation for dealing with the cases under the Prevention of Food Adulteration Act in the Courts.
- (4) The Food Laboratory of Municipal Corporation, Delhi, has been fully

# to a matter of 146 uroent public importance

equipped and staffed to deal with the problem.

- (5) A separate squad of Food Inspectors has been appointed by the New Delhi Municipal Committee for checking food adulteration.
- (6) Frequent raids are conducted.
- (7) A very close check is being kept on the sale of unwholesome food, stuffs exposed to dust and flies.
- (8) The Central Bureau of Investigation and Delhi Administration review and coordinate the activities in this field.

### SHIFTING OF SCHOOLS AND COLLEGES IN Delhi

95. SHRI B. C. PATTANAYAK : Will the Minister of HEALTH, FAMILY PLAN-NING AND URBAN DEVELOPMENT be pleased to state:

(a) whether it is a fact that Delhi Development Authority has planned to shift some of the colleges and schools from the city; and

(b) if so, the names of the schools and colleges served with notices for shifting ?

THE MINISTER OF STATE IN THE MINISTRY OF HEALTH, FAMILY PLANNING AND WORKS, HOUSING AND URBAN DEVELOPMENT (SHRI B. S. MURTHY) : (a) and (b) The Delhi Development Authority have not taken any action for the shifting of schools and colleges from the city; nor have any notices been served in this behalf by the Authority.

#### 12 NOON

## CALLING ATTENTION TO A MATTER OF ^URGENT PUBLIC IMPORTANCE

### ACTIVITIES OF SHIV SENA AND THE SITUATION ARISING OUT OF THE RECENT VIOLENT DIS-TURBANCES IN BOMBAY

SHRI SYED HUSSAIN (Jammu and Kashmir): Sir, I beg to call the attention of the Minister of Home Affairs to the activities of the Shiv Sena and the situation arising out of the recent violent disturbances in Bombay leading to loss of life and Union property.

THE MINISTER OF HOME AFFAIRS (SHRI Y. B. CHAVAN) : Mr. Chairman, Sir, the city of Bombay was exposed to the